MINISTRY OF EXTERNAL AFFAIRS
NOTIFICATION

New Delhi, the 12th January, 2000

G. S. R. 34(E).—Whereas the Central Government is of the opinion that it is expedient in the public interest to do so as specified in this notification. Now, therefore, in exercise of the powers conferred by clause (a) of Section 22 of the Passport Act, 1967 (15 of 1967), the Central Government hereby exempts all Government servants against whom criminal charges are pending in any court in India for acts done or omitted to be done by them in the discharge of their official duties from the operation of clause (f) of sub-section (2) of section 6 and clause (e) of sub-section (3) of section 10 of the said Act. A certificate from their department conveying their 'No Objection' to the issue of passport to such officials would be required as in all cases of Government servants.

[S No VI/401/53/99]
S. R. TAYAL, Jt. Secy. (CPV)